CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.228/2003 in
MA No.1678/2003
O.A.No.2852/2002

New Delhi this the 18th day of August, 2003.

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Lachman Bhambani ... Applicant

Versus

Union of India & Others ...Respondents

O R D E R (BY CIRCULATION)

By Sh. Shanker Raju, M(J)

The present RA is filed by the review applicans, seeking review of my order dated 27.5.2003 passed in OA No.2852/2002.

2. Review applicant has also filed MA-1678/2003 praying for condonation of delay in filing the RA. I have perused the MA and do not find any good ground to condone the delay.

3. However, in the interest of justice, I have perused my order dated 27.5.2003 and also the review application. I do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. If the review applicant is not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this RA he is seeking to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)
Member(J)

/rao/